

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-V

Item No.-304  
IB-2354/ND/2019

IN THE MATTER OF:

Noble Cooperative Bank Ltd  
V/s  
Jarvis Infratech Pvt Ltd

....Applicant

....Respondent

SECTION

Under Section 7 of IBC, 2016

Order delivered on 09.12.2019

CORAM:

SHRI ABNI RANJAN KUMAR SINHA  
HON'BLE MEMBER (JUDICIAL)


MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)


PRESENT:

For the Applicant : Adv. Abhigyan Chaudhary  
For the Respondent : CA Sanjay Chaudhary

ORDER

Ld. Counsel for respondent has put in appearance and stated that he has come with the cheques whereas the Ld. Counsel for petitioner submitted that he has not received any instruction from his client regarding receiving the cheque. So, he wanted to pursue the matter. Ld. Counsel for respondent is directed to file the reply. One last opportunity is given to them for filing the reply after serving advance copy of the reply to the Ld. Counsel for petitioner. List the case for further hearing on 09.01.2020.

  
(SUMITA PURKAYASTHA)  
MEMBER (T)

  
(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

CG